

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1386/2025
[Arising out of impugned final judgment and order dated 14-10-2022
in CRA No. 457/2017 passed by the High Court of Judicature at
Allahabad]

VIJAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 12771/2025 - EXEMPTION FROM FILING O.T.

Date : 17-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Md. Farman, AOR
Mr. Salman Khan, Adv.
Mr. Aditya Tanwar, Adv.

For Respondent(s) :

Mr. Ankit Goel, AOR (V.C.)
Mr. Shantanu Singh, Adv.
Mr. C K Sahoo, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent-State of
Uttar Pradesh prays for and is granted a week's time
to obtain instructions and to file counter
affidavit, if any.

List the matter again on 24th March, 2025.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR